

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) No, Sir.

(b) and (c) Complaints under Section 406/409 IPC have been filed in both the cases recently and the matter is being followed up with the Police authorities.

Ban on Recruitment

*268. SHRI SUKOMAL SEN: Will the Minister of FINANCE be pleased to state:

(a) whether the ban on recruitment in Central Government offices and public sector undertakings has been withdrawn; and

(b) what is the amount saved by Government during the ban period?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): (a) and

(b) The Government have recently modified the guidelines regarding filling up of vacancies. According to the revised guidelines, subject to fulfilment of certain conditions, vacancies both Plan and non-Plan arising due to promotion, retirement, death, resignation, dismissal, removal or deputation etc. can now be filled up.

Likewise, the Department of Public Enterprises of the Ministry of Industry have already reviewed the orders regarding ban on recruitment in the public sector enterprises. It is not considered feasible to impose an absolute ban on recruitment to posts in the public sector enterprises which are run on commercial lines and are dealing with production and supply of essential goods and services. Accordingly, subject to certain conditions relaxation has been permitted on recruitment to vacancies in public sector enterprises.

It is not possible to make an estimate of the expenditure that would have occurred had there been no ban on fresh recruitment. As such an esti-

mate of the amount saved on this account is not available.

Raids conducted by the Directorate of Revenue Intelligence

*269. SHRI KAPIL VERMA: Will the Minister of FINANCE be pleased to state:

(a) whether the Directorate of Revenue Intelligence carried out a countrywide raid on 96 business and residential premises for offences under the Customs Act on 22 July, 1986; if so, with what results; and

(b) whether the D.R.I. also undertook a strict inspection of the baggage at the international airports the same day, if so, what was the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) On 21st/22nd July, 1986, the officers of the Directorate of Revenue Intelligence launched a country-wide operation, code-named "RANA" in co-ordination with the Customs authorities for unearthing customs offences and foreign exchange racketeering. During the operation, 96 business and residential premises, throughout the country, were searched. As a result, contraband goods worth Rs. 1.63 crores, Indian and foreign currency worth Rs. 12.52 lakhs and shares of face value Rs. 1.52 crores suspected to be in the names of fictitious firms, were seized. Incriminating documents indicating over-invoicing, non-repatriation of export proceeds and other FERA violation to the tune of Rs. 12.01 crores and holding in foreign banks worth US 19 million were also seized.

(b) During the Operation, 100 per cent examination of incoming passengers' baggage and 10 per cent examination of the outgoing passengers' baggage were undertaken at all the international airports. As a result,